

PRESS - RELEASE

Date: 26-09-2020

Subject: e-Lok Adalat held successfully across the State of Gujarat

Under the auspices of the High Court of Gujarat and the Gujarat State Legal Services Authority [GSLSA], state-wide e-Lok Adalat was held successfully today across Gujarat including at High Court and all the District and Taluka Courts.

In this e-Lok Adalat **10142** pending cases and **803** Pre litigation cases have been disposed of. Of these pending cases disposed, **79** cases were disposed of in the e-Lok Adalat held at the High Court. There total pendency reduced by way of e-Lok Adalat is **10142** cases and total outcome of e-Lok Adalat is **10945** cases (Pending + Pre-litigation). Total amount of Rs. **191.19 Crore** came to be settled by way of the amicable settlements between the parties which, apart from other litigants, also included State Government or the Insurance Companies on one of the sides in many of the cases. Detailed statistics of the achievement of today's e-Lok Adalat are attached herewith.

The success of the e-Lok Adalat is also attributed to the systematic preparations done in advance and in uniform manner across all level of Court Establishments by way of publishing a [Standard Operating Procedure \(SOP\)](#) by the the Gujarat State Legal Services Authority (GSLSA).

All proceedings of the e-Lok Adalat were conducted through video conferencing on Zoom Cloud Meeting platform, wherein the Ld. Advocates and the parties of the cases including the Officers of the Insurance Companies etc. also joined through video conferencing.

Under the able stewardship of Honourable Mr. Justice Vikram Nath, Chief Justice, High Court of Gujarat and the Patron-in-Chief, Gujarat State Legal Services Authority (GSLSA); Honourable Mr. Justice R. M. Chhaya, Executive Chairman, Gujarat State Legal Services Authority (GSLSA) and Honourable Ms. Justice Bela M. Trivedi, Chairperson, Gujarat High Court Legal Services Committee [GHCLSC], the success of e-Lok Adalat even in the present trying times of Covid-19 pandemic crisis has again established the efficacy of the conciliatory approach of dispute resolution in addition to the fruitfulness of use of technology in Alternative Dispute Resolution(ADR).

GUJARAT STATE LEGAL SERVICES AUTHORITY
District Wise Summary of Disposal on 26-09-2020

Sr. No.	Name of DLSA	LOK ADALAT		LA TOTAL DISPO.
		Pre-liti	Pending	
1	Ahmedabad (R)	0	433	433
2	Amrell	0	175	175
3	Anand	0	209	209
4	Arvalli @ Modasa	0	84	84
5	B.K. @ Palanpur	0	525	525
6	Bharuch	0	108	108
7	Bhavnagar	0	249	249
8	Botad	0	151	151
9	Chhota Udepur	0	20	20
10	Dahod	0	883	883
11	Devbhumi Dwarka @ Khambhalia	416	71	487
12	Gandhinagar	0	500	500
13	Gir-Somnath @ Veraval	0	107	107
14	Jamnagar	349	100	449
15	Junagadh	0	118	118
16	Kachchh @ Bhuj	0	303	303
17	Kheda @ Nadiad	0	279	279
18	Mahesana	0	252	252
19	Mahisagar	0	34	34
20	Morbi	0	83	83
21	Narmada @ Rajpipla	0	55	55
22	Navsari	0	210	210
23	Panchmahal	0	228	228
24	Patan	0	80	80
25	Porbandar	0	165	165
26	Rajkot	0	972	972
27	S.K. @ Himmatnagar	0	229	229
28	Surat	0	946	946
29	Surendranagar	0	156	156
30	Tapi @ Vyara	0	22	22
31	Vadodara	0	491	491
32	Valsad	0	51	51
33	Chief Metro Court - Committee	0	1188	1188
34	City Civil - Committee	0	72	72
35	Labour & Industrial - Committee	0	328	328
36	Small Cause - Committee	0	8	8
37	HCLSC	0	79	79
38	GSLSA	38	0	38
39	ALL FAMILY COURTS	0	178	178
	TOTAL	803	10142	10945

TOTAL PENDING CASES DISPO. (LA + SP.SIT.)	10142
TOTAL PRE-LITI. CASES DISPO.	803
TOTAL DISPO. ON THE DAY OF LA	10945